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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE 26TH JUNE, 1979.

NOTIFICATION  
INCOME TAX

No. 2893(F.No. 404/3(TRO-DLI/79-ITCC)): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises SHRI BECK STEPHEN being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of SHRI KEWAL KRISHAN as Tax Recovery Officer, made under Notification No. 2392(F.No. 404/101/78-ITCC) dated 7.7.1978, is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri BECK STEPHEN takes over charge as Tax Recovery Officer.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
NEW DELHI.

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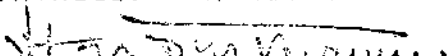
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2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
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6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Delhi (Central I), New Delhi.
8. Bulletin Section (3 copies).
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Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE



(H.D. SHARMA)

ASSISTANT DIRECTOR (R&P).

No. CC/ITCC/2786/749/RSP/79.

\* SHARMA \*